

**Bail Appl. No. 835/2020
FIR No. 116/19
PS : Prasad Nagar
U/S : 302 IPC & 25/27/54/59 Arms Act
State Vs. Kamal Chauhan**

**20.08.2020
At 11:15 AM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Iqbal Khan, Ld. Counsel for the applicant/ accused.
Sh. Sahil Malik, Ld. Counsel for the complainant.
IO Insp. Rampal, (No. D-1645, PS Prasad Nagar) is present.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued
by Ld. District & Sessions Judge (HQs), Delhi.

Report has been sent in by Insp. Rampal.

At this stage, Ld. Counsel for the applicant/ accused submits that
he wants to withdraw the present application. Accordingly, the present
application stands dismissed as withdrawn. File be consigned to record
room, as per rules. A copy of this order be sent to the Jail Superintendent
concerned for necessary information.

A copy of this order be uploaded on the official website of Delhi
District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/20/08/2020(k)**

Bail Appl. No. 895/2020
FIR No. 265/2020
PS : Sarai Rohilla
U/S : 326/341/34 IPC
State Vs. Mohd. Jahid

20.08.2020

At 12:20 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Birender Sangwan, Ld. Counsel for the applicant/
accused.
IO ASI Ashok, (No. D-538/N, PS Sarai Rohilla) is present.

The matter has been taken up through Video Conferencing by
means of Webex Meet.

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued
by Ld. District & Sessions Judge (HQs), Delhi.

At request, matter stands adjourned for **29.08.2020**.

A copy of this order be uploaded on the official website of Delhi
District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/20/08/2020(k)

**M Crl. Appl. No. 81/2020
In FIR No. 359/20
u/s 354/354(B)/506/509 IPC
PS : Karol Bagh
State Vs. Manoj**

**20.08.2020
At 12:50 AM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Insp. Maninder Singh, SHO PS Karol Bagh is present.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Explanation has been furnished in writing by the SHO PS Karol Bagh. Perused the same.

There is no doubt about the fact that COVID-19 pandemic has induced a considerable change in the habits and working of public at large as well as the public systems. Similarly, there is no doubt about the preventive measures required to be taken to save oneself from this all pervasive disease. However, the concept of "Rule of Law" still remains alive and shall always be so. This implies that all the legal mandates remain unchanged even in the present situation. 'Rule of Law' expects that registration of cases like the one in hand may not be delayed for any reasons whatsoever, even for the sake of sanitization of handwritten complaints. It is suggested that rather than permitting to let such

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complaints stay in sealed boxes for 1-2 days as per COVID-19 protocol, police may take steps for a prompt and effective sanitization of such complaints by using alternative methods. It is hoped that the SHO concerned shall sensitize his subordinate staff about the legal mandates in such sensitive cases. SHO concerned submits that he shall do so forthwith. Accordingly, the explanation sent by the SHO concerned is accepted. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts and same be also sent to the SHO concerned.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/20/08/2020(k)**

**Bail Appl. No. 913/2020
FIR No. 161/2020
PS : Prasad Nagar
U/S : 379/381/411/34 IPC
State Vs. Aakash Kashyap**

**20.08.2020
At 12:10 PM**

Fresh first bail application has been moved on behalf of the applicant/ accused Aakash Kashyap for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. K.K. Sharma, Ld. Counsel for the applicant/ accused.
IO SI Naveen (No. D-1973/C, PS) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present FIR. It has been further submitted that the alleged recovery has been planted upon the applicant/ accused by the police. It has been further submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 29.07.2020. It has been further submitted that no fruitful purpose would be served by detaining the applicant/ accused in judicial custody. A prayer has been made for grant of bail to the applicant/ accused Aakash Kashyap. **Contd/--**

State Vs. Aakash Kashyap

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This court has considered the rival submissions. Recovery has already been effected. The applicant/ accused is languishing in judicial custody since 29.07.2020. The applicant/ accused is no longer required for the purpose of investigation. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Aakash Kashyap** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly.

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/20/08/2020(k)

Bail Appl. No. 914/2020
FIR No. 84/19
PS : I.P. Estate
U/S : 420/468/471/120B IPC
Shakir Vs State

20.08.2020
At 11:20 AM

Fresh application U/s 438 CrPC has been moved on behalf of the applicant/ accused Shakir. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Narender Prabhakar, Ld. Counsel for the applicant/ accused.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

At the request of the Ld. Counsel for the applicant/ accused, matter stands adjourned for **02.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/20/08/2020(k)

**Bail Appl. No. 915/2020
FIR No. 157/19
PS : Kamla Market
U/S : 370/376/109/34 IPC & 4/5/6 of ITP Act
State Vs. Mahima**

**20.08.2020
At 11:57 AM**

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused Mahima for extension of interim (regular) bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Rahul Teotiya, Ld. Counsel for the applicant/ accused.
IO SI Giriraj, PS Kamla Market is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

At this stage, Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present application. Accordingly, the present application stands dismissed as withdrawn. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/20/08/2020(k)**

**Bail Appl. No. 916/2020
FIR No. 176/2020
PS : Sarai Rohilla
U/S : 392/394/397/34 IPC
State Vs. Mohd. Hassan**

20.08.2020
At 11:55 AM

Fresh bail application U/s 439 CrPC has been moved on behalf of the applicant/ accused Mohd. Hassan. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Nagendra Singh, Ld. Counsel for the applicant/ accused.
IO ASI Suman Prasad, (No. 5620/D, PS Sarai Rohilla) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Ld. Counsel for the applicant/ accused submits that the file has been transferred by the JJB concerned on the ground that the applicant/ accused had attained majority on the date of offence. IO feigns his ignorance about the said fact.

Let IO verify the said fact and file a report in this regard on or before next date of hearing.

Be put up again on **27.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/20/08/2020(k)**

Bail Appl. No. 917/2020
FIR No. 760/05
PS : Kamla Market
U/S : 353/186/506/34 IPC
Mohd. Shahid Vs State

20.08.2020
At 12:10 PM

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused Mohd. Shahid for grant of bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Rajesh Raina, Ld. Counsel for the applicant/ accused.
IO ASI Manik Chand, PS Kamla Market is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO seeks sometime to verify the immigration records/ stamps pertaining to the applicant/ accused. IO is directed to file a report in this regard positively on the next date of hearing.

Be put up again on **22.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/20/08/2020(k)

Bail Appl. No. 608/2020
FIR No. 180/2020
PS : Lahori Gate
U/S : 420/468/471/120B IPC
Sidhant Pandey Vs State

20.08.2020
At 12:40 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused.
IO SI G.N. Tiwari, (No. D-4272, PS Lahori Gate) is present.
The matter has been taken up through Video Conferencing by
means of Webex Meet.

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued
by Ld. District & Sessions Judge (HQs), Delhi.

IO has reported that the complainant could not join the Video
Conferencing proceedings as he does not have any smart phone.
However, IO has further reported that the cheque issued to the
complainant in pursuance of the settlement, on the basis of which
settlement interim bail was granted to the applicant/ accused on
01.07.2020, has been submitted belatedly in his bank by the complainant
and which is yet to be encashed.

In these circumstances, be put up again on **01.09.2020**. Interim
orders dated 01.07.2020 to continue till next date of hearing.

A copy of this order be uploaded on the official website of Delhi
District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/20/08/2020(k)

**Bail Appl. No. 614//2020
FIR No. 180/2020
PS : Lahori Gate
U/S : 420/468/471/120B IPC
Sandeep Singh Vs State**

**20.08.2020
At 12:40 PM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Rajinder Singh, Ld. Counsel for the applicant/ accused.
IO SI G.N. Tiwari, (No. D-4272, PS Lahori Gate) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has reported that the complainant could not join the Video Conferencing proceedings as he does not have any smart phone. However, IO has further reported that the cheque issued to the complainant in pursuance of the settlement, on the basis of which settlement interim bail was granted to the applicant/ accused on 01.07.2020, has been submitted belatedly in his bank by the complainant.

Ld. Counsel for the applicant/ accused submits that the sufficient amount is available in the bank account to honour the said cheque.

In these circumstances, be put up again on **01.09.2020**. Interim orders dated 01.07.2020 to continue till next date of hearing.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/20.08.2020 (K)**

Bail Appl. No. 815/2020
FIR No. 10/2020
PS : Railway Main Delhi
(ODRS)
U/S : 307/34 IPC
State Vs. Raees

20.08.2020

At 12:45 PM

Present : Sh. Manoj Garg, Ld. Substitute Addl. PP for the State.
Sh. Diwakar Choudhary, Ld. Counsel for the applicant/
accused.
IO SI Vipin Kumar, (No. D-273) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard. Observations given by Hon'ble High Court of Delhi in *W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as Shobha Gupta and Ors. V. Union of India & Ors.*". Hon'ble Supreme Court of India in *Suo Motu W.P. © No. 1/2020 dated 23.03.2020* and Revised Advisory Protocol dated 30.03.2020 issued by *Ld. District & Sessions Judge (HQ)* read with other directions received from time to time including on 28/03/2020, 07/04/2020, 18/04/2020, 05/05/2020 and 18/05/2020 from Hon'ble High court as a result of various meetings of Delhi State Legal Services Authority have been considered.

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It is stated that accused is in JC since 03/01/2020. Further a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such bail application.

Further, report filed by the IO/SHO concerned does not reflect any previous conviction or involvement of such accused. Further, it is stated that offences alleged against accused are punishable u/s 307/34 IPC.

In view of the above position, facts and circumstances of present case, reply given by IO and directions by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by the Hon'ble High Court. Further accused is in JC since more than seven months at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of **45 days** from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.** The present application stands disposed off accordingly. Ld. Counsel for the accused is at liberty to collect the order dasti or through electronic mode.

It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi W.P © No. 2945/2020 in case titled as 'Shobha Gupta and Ors. V. Union of India & Ors' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.

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Application stands disposed off. File be consigned to the Record Room as per rules. A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/20/08/2020(k)**